## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3842 ANSWERED ON:16.12.2014 ILLEGAL CONSTRUCTIONS Devi Smt. Rama;Jadhav Shri Prataprao Ganpatrao

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received complaints regarding involvement of Delhi Police personnel in illegal constructions in the NCT of Delhi:
- (b) if so, the total number of such complaints received by the Government and cases registered, personnel convicted and action taken against the guilty personnel, rank-wise during each of the last three years and the current year;
- (c) whether the Government has received any complaint with regard to non-registration of cases by Delhi Police regarding illegal constructions in the NCT of Delhi:
- (d) if so, the details thereof and the total number of such cases received and the action taken against the guilty personnel during the said period; and
- (e) the steps taken by the Government to prevent further illegal constructions along with the advisories issued to Delhi Police to register all cases related to illegal constructions in the NCT of Delhi?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): The details of complaints received and action taken against Delhi Police personnel against whom allegations of inaction/allowing illegal construction and encroachment were substantiated during the year 2011, 2012, 2013 and 2014 (upto 30.11.2014) are as under:-

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Year No. Of complaints received No. Of complaints substantiated 2011 1476 17 2012 805 11 2013 1021 17 2014 824 23 upto 30.11.2014)
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Details of action taken against police personnel (Rank-wise) who were found guilty in allowing illegal construction and encroachment during the year 2011, 2012, 2013 and 2014 (upto 30.11.2014) are at Annexure-A.

- (c) to (d): A number of complaints on various issues are received by the Government. Issue-wise compilation of complaints is not maintained. However, all complaints are duly attended to.
- (e): As and when any illegal/unauthorized construction is noticed, action against the same is taken by Building Department of the respective zone of MCD as per provision of DMC Act, 1957 which includes action under section 344(2) of DMC Act under which, requisition is sent to Delhi Police to stop erection of any building or execution of any work under construction without valid sanction. The role of Delhi Police with regard to illegal construction is to inform the land owing agencies i.e. MCD, DDA etc. about such unauthorized construction. However, as and when any complaint is received against any of its personnel, the Delhi Police conducts a prompt enquiry, and if substantiated, necessary disciplinary action is initiated.

The following corrective steps have been taken by Delhi Police in the event of illegal construction:-

- 1. The Division/Beat level officers are sensitized on the issue of illegal constructions.
- 2. Wide publicity through media is given for general public regarding the role of police.
- 3. Helpline No. 1064/1800111064 (toll free) and mobile No. 9810641064 have been started to lodge complaints against Police personnel in this regard.
- 4. Strict departmental action is taken against erring police officers who are found indulged in such malpractices.